

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH – COURT NO. III

SERVICE TAX APPEAL NO. 53390 OF 2018 (DB)

[(Arising out of Order-in-Appeal No.BHO-EXCUS-001-APP-104-17-18 dated 31.05.2018 passed by the Commissioner (Appeals), CGST, Customs and Central Excise, Bhopal (M.P.)].

Ram Dulare Tripathi,
Prop. M/s. Anil Enterprises,
Ward No.06, Nehru Colony,
Near Lalu Singh House,
Shahdol (M.P.).

..... **Appellant**

VERSUS

Commissioner of CGST,
Customs and Central Excise,
35-C, GST Bhawan, Administrative Area,
Arera Hills, Jail Road,
Bhopal (M.P.).

..... **Respondent**

APPEARANCE:

None for the Appellant

Shri Harsh Vardhan, Authorised Representative of the Respondent

CORAM : HON'BLE MS. BINU TAMTA, MEMBER (JUDICIAL)
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER NO. 50168/2024

DATE OF HEARING/DECISION : January 31, 2024

BINU TAMTA :

Learned Authorised Representative for the Revenue states that the matter has been settled under Sabka Vishwas – (Legacy Dispute Resolution) Scheme, 2019 (SVLDRS).

2. Accordingly, the appeal is dismissed as withdrawn.

(Dictated & pronounced in open Court)

(BINU TAMTA)
MEMBER (JUDICIAL)

(P.V. SUBBA RAO)
MEMBER (TECHNICAL)

Ckp.